

28.08.2003.

(1)

8.

MA-1797/2003 in

OA-2864/2002.

Present: Sh. G.S. Lubana, proxy counsel for
Sh. Deepak Verma, counsel for applicant.

Sh. R.P. Aggarwal, counsel for respondents.

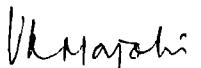
MA-1797/2003

This MA has been made on behalf of respondents in MA, seeking time till 31.10.2003, for taking a final decision for implementation of directions of this Court. Learned counsel stated that respondents are awaiting opinion of the Department of Legal Affairs. The prayer of respondents in the OA has been opposed by applicant in OA, stating that in case the respondents want an extension for implementation of the directions of this Court then he would not oppose the prayer ^{otherwise} but they should not be granted any further time.

VARDAH

Considering the contentions of both sides, MA is allowed, granting time till 15.10.2003 for implementation of the directions of this Court. No further extension shall be granted.


(Shanker Raju)
Member (J)


(V.K. Majotra)
Member (A)

cc.